

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1241
ANSWERED ON:03.08.2006
RESERVED VACANCIES FOR EX -SERVICEMEN
Barman Shri Hiten

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government is aware that a large number of vacancies reserved for ex-servicemen are shown as "not utilized" and merged in general pool;
- (b) if so, the steps being taken by the Government to ensure that the vacancies reserved for ex-servicemen should be carried forward till these are filled up by re-employing them;
- (c) whether the Government has issued any instructions to the concerned Departments of the Union Government and State Governments in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1241 FOR ANSWER ON 3.8.2006

The Central Government has reserved 10% of vacancies in Group 'C' posts and 20% in Group 'D' posts for ex-servicemen. Central Public Sector Undertakings and nationalized Banks provide 14.5% reservation in Group 'C' and 24.5% in Group 'D' posts with them. Besides, 10% vacancies of Assistant Commandants in Para Military Forces are reserved for ex-servicemen. Similarly, 100% posts are reserved for ex-servicemen in Defence Security Corps. The Department of Personnel & Training (DOP&T) and Department of Public Enterprises have issued instructions on the subject to all Central Ministries/Departments and Central Public Enterprises.

2. The Supreme Court has imposed an overall ceiling of 50% on the reservations to be provided in Government jobs. However as reservation for SC/ST/OBC already sums up to 49.5%, DOP&T had considered the method of affecting the available reservation for ex-servicemen and decided that as held by the Supreme Court in a case on the subject, ex-servicemen be provided horizontal reservation as against the vertical reservation being provided to SC/ST/OBC. In other words, an ex-servicemen selected under the reservation provided for them should be placed in the 100 points roster in the appropriate category viz. SC/ST/OBC/General category depending upon the category to which he belongs. The system of horizontal reservation does not deprive ex-servicemen of the benefit of reservation. However, there is no provision for carry forward of unutilized vacancies to subsequent recruitment years.

3. Most of the State Governments are providing reservations for ex-Servicemen in the Government jobs, which varies from state to state. The Department of Ex-servicemen Welfare has been requesting State Governments from time to time to ensure proper utilization of the vacancies reserved for ex-servicemen.